

OFFICE OF THE SUB-DIVISIONAL JUDICIAL MAGISTRATE
(NODAL OFFICER, e-Court Projects)
BISHALGARH : WEST TRIPURA

NO.F.4(12) SDJM/NAZ/BLG/08-2016/ 1386-87

Dated: Bishalgarh,
The 14th December, 2016.

NOTICE INVITING TENDER

Subject :- Annual maintenance Contract (AMC) of online UPS (Numeric make) and purchase of new batteries for the year 2016.

Sealed tenders / quotations are invited from the recognized service provider for the Annual maintenance Contract for Online UPS and purchase of UPS Batteries installed in the Court Complex of Sub-Divisional Judicial Magistrate, Bishalgarh, West Tripura.

LIST OF ITEMS TO BE COVERED UNDER AMC CONTRACT ALONG WITH THEIR SPECIFICATIONS

Sl. No.	Item	Qty.	Specification
1	UPS Online (Numeric make)	1	2 KVA Numeric ups
2	UPS Online (Numeric make)	2	1 KVA Numeric ups
3	UPS Battery	14	26 AH Battery for Numeric make UPS

TERMS AND CONDITIONS

- I) The contract will be for 01(one) year from the date of acceptance of the agreement of the contract by the vendor and the agreement will be signed after the official procedure and obtaining administrative approval from the respective authority.
- II) Amount quoted in AMC for each item shall be inclusive of all taxes.
- III) Along with the quotation the Quotationer shall annex the copy of the letter of the company showing that he is the authorised AMC Service Provider.
- IV) As soon as the problem is reported, the corrective measures shall be taken immediately and not later than 24 hours by the vendor.
- V) Vendor service support is required during office hours (10.00 AM to 04.30 PM) on working days. The Vendor support staff is required to attend location of the complained UPS in Court complex of the **Sub-divisional Judicial Magistrate, Bishalgarh, West Tripura.**
- VI) Problem, if not major, should be fixed within the same day of reporting. The reporting will be made through e-mail/fax/over phones on urgent need.
- VII) In, case of major problem, the vendor will make alternative/stand by arrangement immediately failing which AMC charge for the machine for each day of delay in correction will be deducted from the amount payable.
- VIII) If the problem is not rectified within reasonable time, this office shall have the right to get rectified the problem from other vendors and expenditure incurred thereon shall be borne by the AMC vendor. The decision in this regard taken by this Office shall be final and binding on the AMC vendor.


- IX) The component/parts used by the vendor should be authentic and original (supported by documents). In case of hardware breakdown and if in case any part/equipment is beyond repairs and the same is not available/technology is obsolete or end of life, the same will be replaced with and equivalent or higher of replacing hardware (supported by documents).
- X) Taxes (at source) will be deducted as per applicable rules.
- XI) The quotationer should submit proper documents by mentioning yearly turnover of the company and the yearly turnover should be minimum **20 lakhs**.
- XII) List of Engineers posted at Agartala from time to time should be sent to this office(Submit supporting documents).
- XIII) The quotationer should deploy his 1(one) technical staff for 4 days in a week and he should remain present at the office for around 4 hours (submit supporting documents).
- XIV) Any increase/decrease in quantity will be ON PRO-DATA BASIS. However, Office of the **Sub-divisional Judicial Magistrate, Bishalgarh, West Tripura** shall place the order for required additional quantity as and when required by giving a written request to the vendor.
- XV) Quarterly payment towards AMC shall be oly after obtaining certificate from the Nodal Officer of this Office that service of the vendor during previous quarter was satisfactory.
- XVI) AMC will be terminated at any point of time by the Office if service proided by the vendor is not satisfactory. The decision taken by the Office in this regard shall be final and conclusive.
- XVII) The quotations should reach this Office positively by **14:00 hours of 23rd December 2016**. **Tenders/Quotations will be opened on the following day at 15:00 hours or any other day fixed subsequent** where tenderer or his authorised representative may remain present.
- XVIII) Incomplete tender will be rejected summarily.
- XIX) Any dispute/problem arisen in connection with AMC the decision of the Nodal Officer(Sub-divisional Judicial Magistrate), Bishalgarh, West Tripura shall be final.
- XX) The undersigned is not bound to accept the lowest rate and may reject all or any of the tender without assigning any reason.
- XXI) The successful tenderer shall have to execute an Agreement with the department on certain terms & condition as and when required.
- XXII) Detailed information, if any required, may be obtained from the Office of the undersigned in this regard.


(Jumili Debbarma)

(Nodal Officer, e-Courts Projects)
(Sub-Divisional Judicial Magistrate)
Bishalgarh, West Tripura

Copy to :-

3. NOTICE BOARD.
4. OFFICIAL WEBSITE.


(Jumili Debbarma)

(Nodal Officer, e-Courts Projects)
(Sub-Divisional Judicial Magistrate)
Bishalgarh, West Tripura